



The Factories (Tripura Amendment) Act, 2022

Act No. 10 of 2022

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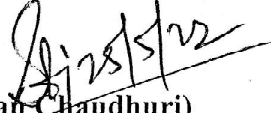
**Government of Tripura
Law Department
Secretariat : Agartala**

No.F. 8(9)-Law/Leg-I/2022/

Dated, Agartala, the 25th May, 2022.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 21st May, 2022 and is hereby published for General information.


(Sopan Chaudhuri)
Deputy Secretary, Law
Government of Tripura

Tripura Gazette, Extraordinary Issue, July 4, 2022 A. D.

THE TRIPURA ACT NO.10 OF 2022.

THE FACTORIES (TRIPURA AMENDMENT) ACT, 2022

**A N
A C T**

to amend the Factories Act, 1948 (Central Act No. LXIII of 1948), in its application to the State of Tripura.

WHEREAS, in order to create more economic activities and employment opportunities in factories and for development of infrastructure etc. in the State of Tripura;

AND WHEREAS, it is felt expedient to amend the Act to provide exemption from the applicability of certain Sections in public interest for a period of one thousand days to new factories in the State of Tripura ;

BE it enacted by the Tripura Legislating Assembly in the Seventy Fourth year of the Republic of India, as follows:

1. Short title, extent and commencement :

- (1) This may be called the “The Factories (Tripura Amendment) Act, 2022”;
- (2) It shall come into force on the date of its publication in the Tripura Gazette.

2. Amendment of clause (m) of Section 2:

In the Factories Act, 1948 (here-in after referred to as Principal Act) in its application to the State of Tripura, in Clause (m) of Section 2 –

- (1) The expression “ten or more workers” in sub-clause (i) shall be substituted with the expression “ twenty or more workers”,
- (2) The expression “twenty or more workers” in sub-clause (ii) shall be substituted with the expression “twenty or more workers”.

3. Insertion of New Section 5A:

In the Factories Act, 1948, in its application to the State of Tripura, after Section 5, a new Section 5A shall be inserted as follows:

“Section 5A - Power to exempt in public interest:

Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification on the Official Gazette, exempt, subject to such conditions as it may think fit, any **new factory** or class or description of **new factories** which are established and whose commercial production start, from all or any of the provisions of this Act for a period of **one thousand days** from the date on which such commercial production start.

Explanation: For the purpose of this section, the expression “new factory or class or description of new factories” means such factory or class or description of factories which are established and whose commercial production start within a period of one thousand days after the commencement of the Factories (Tripura Amendment) Bill, 2022.”

4. Repeal and Savings:

- (1) The Factories (Tripura Amendment) Ordinance, 2020 (The Tripura Ordinance No. 6 of 2020), which was promulgated by the Governor on 1st of February, 2022, is hereby repealed;
- (2) Notwithstanding such repeal, anything done, any action taken, any notification or order issued, under the Ordinance, so repealed, shall be deemed to have done or taken or issued under the corresponding provisions of the Act.

-Sd-
(SOPAN CHAUDHURI)
Deputy Secretary, Law
Government of Tripura